

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO.394/SO/2020**

**DATED:29.05.2020**

**NOTIFICATION**

Sub: Covid-19 Pandemic – Suspension of work in High Court for the State of Telangana till 06.06.2020 – Taking up of final hearing, pending admission and other matters in addition to extreme urgent matters – Further instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020  
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.  
3. Guidelines dated 09.05.2020 for online filing and video conferencing.  
4. Notifications in Roc.No.394/SO/2020, dt.13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020 and 7.5.2020.  
5. High Court's Notification in Roc.No.394/SO/2020, dt.15.5.2020

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In continuation of the Circular/Notifications in the references 1 to 5 cited, it is informed that the suspension of the regular Judicial work in the High Court is further extended till 06.06.2020. However, the High Court will continue to take up the final hearing, pending admission and other matters as decided by the respective Hon'ble Judges as per the roster, in addition to fresh matters through video conferencing. Those Advocates/Government Pleaders/ Standing Counsel, who have no facility of video conferencing in their office, may address the court from the Control Rooms established in the Telangana State Judicial Academy, Secunderabad, and for any assistance they may contact five digit helpline number 14637.

  
**REGISTRAR GENERAL**